

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No. 41885 of 2014

(Arising out of Order-in-Appeal No. CMB-CEEX-000-APP-054 To 057 -14 dated 09.05.2014 passed by the Commissioner of Customs Central Excise & Service Tax(Appeals), Coimbatore – 641 018.

R. Kasthuri, Proprietrix,
M/s Akfa Equipments,
192, 60 Feet Road,
Varadharajalu Nagar, Ganapathy,
Coimbatore – 641 006

Appellant

Vs.

The Commissioner of Central Excise ,
6/7... ATD Street,
Race Course Road,
Coimbatore – 641 018

Respondent

APPEARANCE:

Shri. R. Balagopal, Consultant for the Appellant

Shri. Arul C. Durairaj, Superintendent for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri Anil G Shakkarwar, Member (Technical)

Final Order No. **40476 / 2020**

Date of Hearing: 11.02.2020

Date of Decision: 11.02.2020

Per Bench

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the

appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeals in case discharge certificate is not issued for the dispute pertaining to this appeal. Appeal dismissed as withdrawn.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

Rkp